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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 15th day of February, 2002.

Original Application No. 1252 of 2000.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Vinod Ekka S/o Late T.Ekka,
R/o 19, Tashkand Marg,
Civil Lines,
Allahabad

(Sri R. Chandra, Advocate)

. Applicant

Versus

1. The Accountant General (Audit-I),
Uttar Pradesh, Allahabad.
2. The Controller General and Auditor General
of India, New Delhi-110002.
3. The Union of India through Secretary
Ministry of Personnel, New Delhi.

(Sri Satish Dwivedi, Advocate)

. Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the orders dated 2-3-1998 and 24-3-1999 by which the ~~application~~ for appointment of the applicant on compassionate ground had been refused.

2. The facts in short are that the father of the applicant Late T.Ekka was serving as Senior Auditor in the Office of Accountant General (Audit-1), U.P., Allahabad. He died on 8-7-1997 at the age of 53 years. After the death of T.Ekka, requests were made for appointment on compassionate ground which have been refused.



3. Resisting the claim of the applicant counter affidavit has been filed wherein it has been stated that the mother of the applicant Smt. Apolina Ekka is also serving in the Accountant General's Office as a Senior Auditor in the same office and is getting Rs.10,555/- as salary. In addition to this, she is also getting Rs.900/- p.m. as family pension and also received Rs.2,99,474/- as terminal benefits.

4. Considering the aforesaid facts, in my opinion, the claim for compassionate appointment has rightly been refused. The OA is devoid of merits and is accordingly dismissed with no order as to costs.

Vice Chairman

Dube/